

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 378/TT/2025

Subject : Petition for truing up of the transmission tariff for the 2019-24 period and determination of the transmission tariff for the 2024-29 period under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the assets under “Barh Transmission System” in the Northern, Eastern and Western Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bihar State Power (Holding) Company Limited and Others

Date of Hearing : **20.11.2025**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Zafrul Hasan, PGCIL
Shri Ranjeet Pandey, PGCIL
Shri Ashish Alankar, PGCIL
Shri Amit Yadav, PGCIL
Shri Arjun Malhotra, PGCIL
Shri Vivek Singh, PGCIL
Ms. Kirti, PGCIL

Record of Proceedings

The Petitioner's representative submitted that the present Petition has been filed for truing-up of the transmission tariff for the 2019-24 period and for the determination of the transmission tariff for the 2024-29 period. He further submitted that, as per the RoP dated 26.8.2025, the Petitioner was directed to file an amended Petition to include additional capitalisation and de-capitalisation. He added that the Petitioner, through an affidavit dated 9.9.2025, has revised the capital cost, and therefore, an amendment of the present Petition is no longer necessary. Accordingly, he requested that the tariff claimed in this Petition be approved.

2. None was present on behalf of the Respondents despite notice.



3. After the hearing, the Commission directed the Respondents to file their respective replies, if not already filed, within a week, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)

